

August, 2022



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# Newsletter

e-Committee, Supreme Court of India

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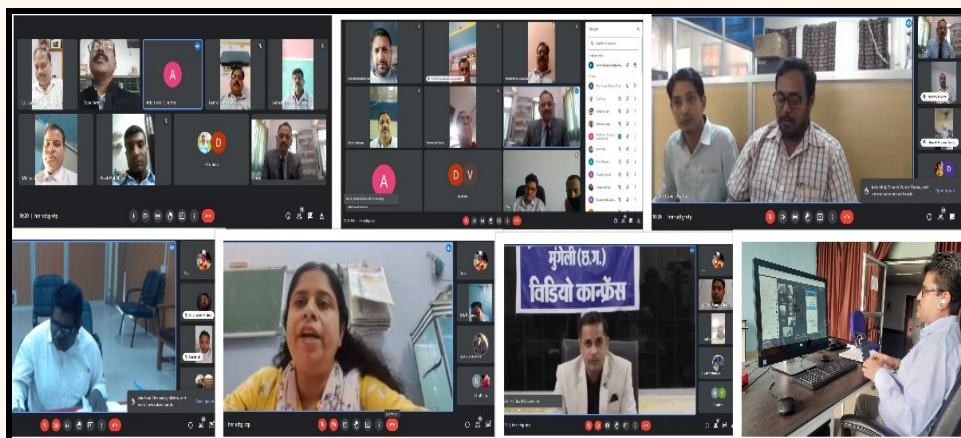
## Video Conferencing Hearing For Undertrial Prisoners At All District Courts of Chhattisgarh



The hearing of undertrial prisoners was taken up through VC on 01.08.2022 in all District Courts of Chhattisgarh. During this process, the proceedings in 491 cases in the entire State were taken up through VC. VC hearings are fixed for the 1st & 4th Saturday of every month. VC rooms in jails were established for undertrial prisoners under the e-Courts project. Hearing through VC in the Courts gives an opportunity to the under trial prisoners to remain

present even when they are not brought to the Court, by which their fundamental rights are protected. It will save the cost of transportation and the police force involved in their security and this will avoid a situation of disruption of judicial proceedings. An undertrial prisoner detained in Rajasthan, was produced before the Court of Chief Judicial Magistrate, Dhamtari, through VC and Court proceedings were taken up, due to which a lot of time was saved.

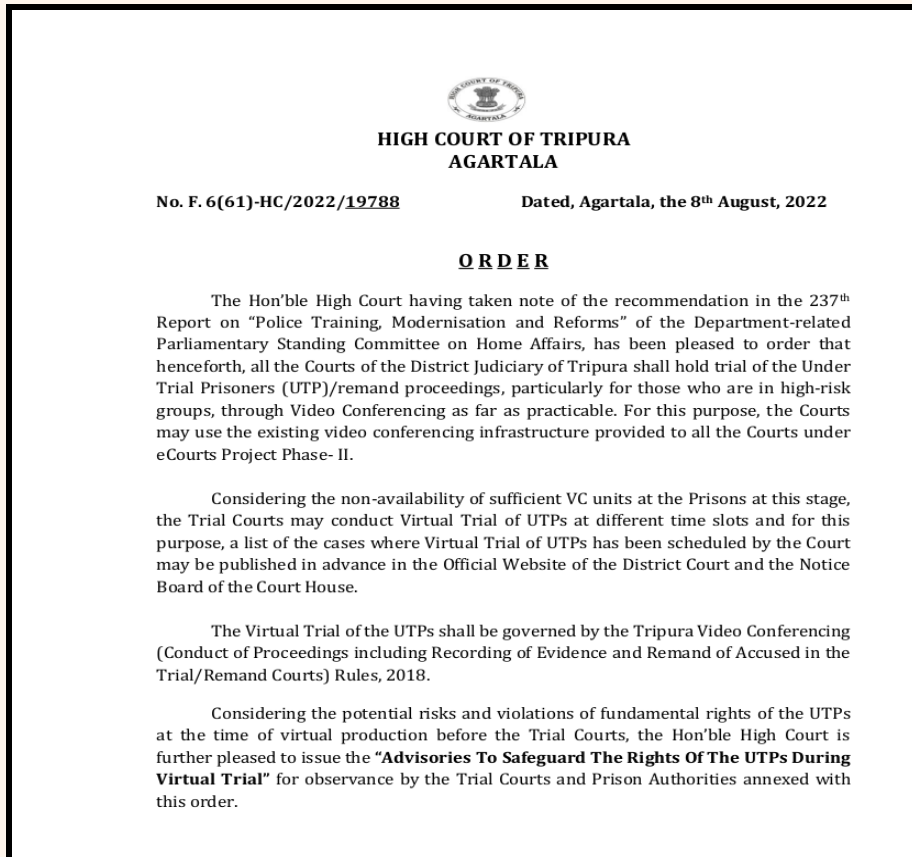
## e-Committee Training For Advocates & Clerks on E-Courts Services Conducted by Chhattisgarh State Judicial Academy



On 31.07.2022, the Chhattisgarh State Judicial Academy in collaboration with the Computerization Committee conducted a one Day online refresher training program for Master Trainer Advocates & Advocate Clerks (ECT\_4\_2022) on e-Courts Services and applications. The training was successfully conducted with the help of Chhattisgarh State Judicial Academy, Bilaspur. More than

hundred Master Trainer Advocates/Advocate Clerks of High Court as well as the District Judiciary participated in the training by the nominated Master Trainer Advocates. The participants were trained in e-Courts related Websites, e-Courts mobile application, e-filing, e-payment, Making Accessible PDFs, and various Electronic Case Management Tools.

## Virtual Trial For Under Trial Prisoners Implemented In District Courts Of Tripura

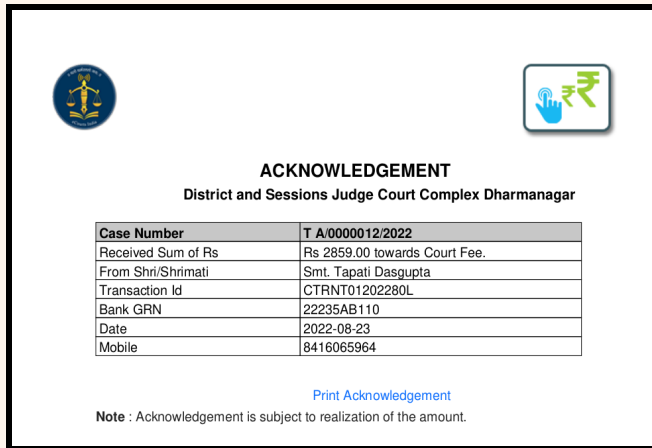




the VC systems provided to the Courts and Jails under eCourts Project Phase I and Phase II shall be used. The virtual trial of the UTPs by the Courts shall be governed by the Tripura Video Conferencing (Conduct of Proceedings

On 8th August, 2022, the High Court of Tripura issued an order to the Trial Courts of its District Judiciary to conduct trial of the Under Trial Prisoners (UTPs)/remand proceedings, particularly for those who are in high-risk groups, through video conferencing. For this purpose,

including Recording of Evidence and Remand of accused in the Trial/Remand Courts) Rules, 2018. The High Court has also issued a list of "**Advisories to safeguard the rights of the UTPs during Virtual Trial**".

## e-Payment Of Court Fees/ Fines/ Penalty Introduced By High Court of Tripura Through ePay Portal



**ACKNOWLEDGEMENT**  
District and Sessions Judge Court Complex Dharmnagar

Case Number	T A/0000012/2022
Received Sum of Rs	Rs 2859.00 towards Court Fee.
From Shri/Shrimati	Smt. Tapati Dasgupta
Transaction Id	CTRNT01202280L
Bank GRN	22235AB110
Date	2022-08-23
Mobile	8416065964

[Print Acknowledgement](#)

Note : Acknowledgement is subject to realization of the amount.

On 12th August, 2022, the High Court of Tripura has introduced online payment of Court fees, fine and penalty through e-payment in the High Court and the District Courts of Tripura as an advocate/litigant centric initiative under the aegis of eCommittee, Supreme Court of India and the National Informatics Centre. The e-payment of Court fees, fine and penalty can be made by the advocates and litigants by visiting

the following payment portal of the eCourts Services:

**ePay** **Portal-**  
<https://pay.eCourts.gov.in/epay/>

This facility is in addition to the existing system of payment of Court fees through Court Fees Stamp. The Court Fees (Tripura Amendment) Act, 2020 authorizes the electronic transfer of payment of Court Fees to the State Government.

The Advocates and the litigants in the District Judiciary of Tripura have already started availing this facility of electronic payment of Court fees and fine through the ePay portal. A few payment acknowledgement receipts generated from the ePay portal are enclosed herewith.

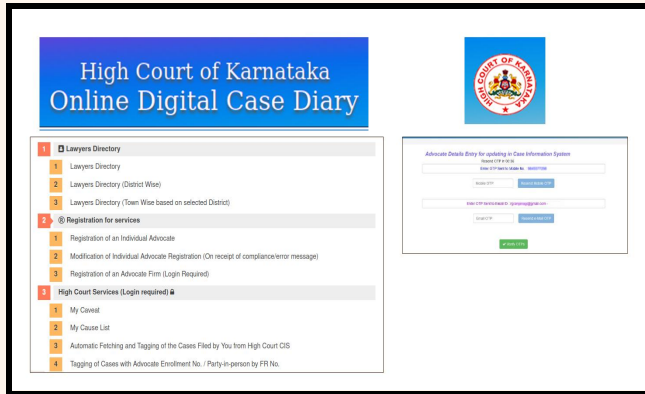
## e-Committee Digitisation Training Programme Conducted by Tripura Judicial Academy for Registry Staff Members



On 21st August, 2022, a training programme was organized at the Auditorium and the Digitisation Room of the High Court of Tripura by the Tripura Judicial Academy in association with the High Court under ICT Outreach Programme (ECT\_6\_2022) for the staff members of the High Court Registry including the staff involved in the process of digitisation of the disposed of judicial records of the High Court Record Room. The Operational Head of the Scanning and Digitisation Project of the High Court and two

Supervisors of the Project Executing Agency have imparted training on digitisation to the participants. The theoretical training was conducted in the High Court Auditorium and the practical training was conducted at the Digitisation Room. During the practical session, some records were digitized where the entire process of pre-scanning, meta-data entry, scanning, audit and final upload of the digitized record in the High Court DMS (Document Management System) with digital signature were shown.

## High Court Of Karnataka Rolls Out Online Digital Case Diary Portal For Advocates & Government Departments

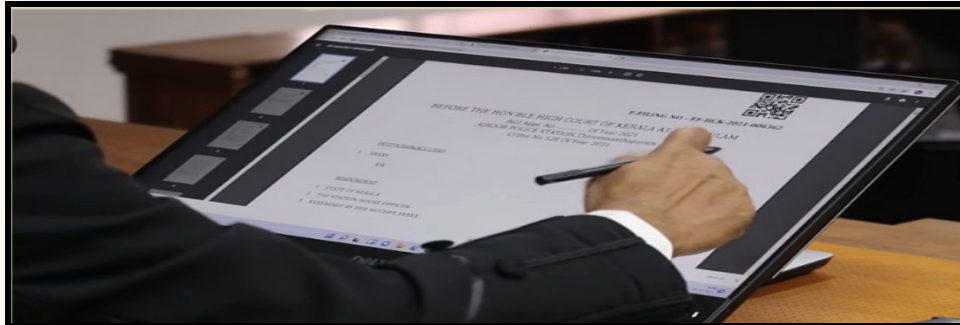


The High Court of Karnataka has rolled out an Online Digital Case Diary web portal. It is designed to collect the Advocates' contact details like mobile no, email id, whatsapp no, telegram no, office address etc. The details will be displayed in the Lawyers Directory and the same details are also used to update the CIS database. The contact details of lawyers can also be used to serve the petitions/ I.A.'s/ orders/ written statements to other side advocates. The registered Advocate can login and to avail the High Court & District Court services such as identifying

the tagged matters, and obtaining the case status, latest order of the tagged cases, cause list, caveat petitions. It works as a Digital Diary for advocates. On the request of the Government Departments, a login is also provided to the Government Departments in the Online Digital Case Diary portal, to tag their cases for the purpose of monitoring and to know orders passed in the tagged cases. Due to this initiative, the communication gap between the Court and Govt. Departments are reduced considerably. In the Online Digital Case Diary portal a web based HCK Chatbot is provided for quick access of Case Status, Certified Copy Status & case status on CNR number of the District Court. The hyperlink for the Online Digital Case Diary is <http://karnatakajudiciary.kar.nic.in:8080/advreg>



## High Court Of Kerala Converts its Benches Into Paperless Courts



The High Court of Kerala converted five of its benches into paperless courts with all-in-one touchscreen personal computers, where case files would be displayed automatically. The division bench of Hon'ble Justices S V Bhatti and Basant Balaji (Court 6 D), the single benches of Hon'ble Justice Gopinath P (Court 1A) and Hon'ble Justice Viju Abraham (Court 1C); were Bail

jurisdiction and Tax related subjects (Single Benches) and for the Division Bench, considering appeals from tax related Single Bench Orders, are paperless courts, w.e.f August 1st 2022. Besides these, Hon'ble Justice Bechu Kurian Thomas (Court 4 D) and Hon'ble Justice K. Babu (Court 5D) who are dealing with bail applications are functioning in paperless mode.

### **Guidelines to Advocates:**

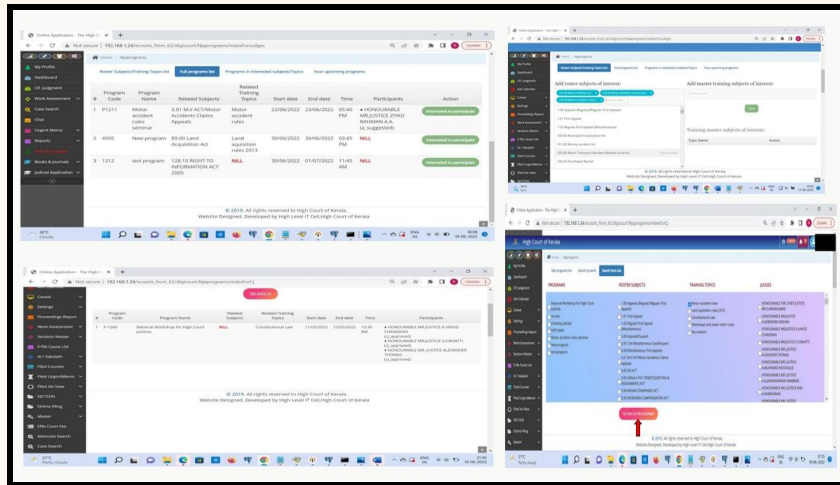
[https://hckerala.gov.in/writereaddata/update\\_event\\_1659182201.pdf](https://hckerala.gov.in/writereaddata/update_event_1659182201.pdf)

### **Directions to Court Staff :**

[https://hckerala.gov.in/writereaddata/update\\_event\\_1659182433.pdf](https://hckerala.gov.in/writereaddata/update_event_1659182433.pdf)

[https://hckerala.gov.in/writereaddata/update\\_event\\_1658394752.pdf](https://hckerala.gov.in/writereaddata/update_event_1658394752.pdf)

## Nomination Dashboard Module Rolled Out By Kerala High Court



The Kerala High Court rolled out the Nomination Dashboard by which in-house IT team developed "the NJA Programme Module" for the use of the Hon'ble Chief Justice for the establishment of Section (A-Section) of this Court. It has the following features: User friendly dashboard for the Hon'ble Chief Justice, Hon'ble Judges and for the Establishment Section.

- Module contains all the programmes (either hosted by NJA or otherwise) attended by individual Judges with sufficient descriptions as to the subject dealt during the

programme and the length of the programme.

- It contains the roster of the Judges on the Judicial side. Search option facility based on a subject matter or a keyword on the subject/topic name, to suggest the names of the Hon'ble Judges who have attended/not attended that programme, in the last two-three years, and also the judges who are currently holding the jurisdiction similar to the subject.

## Training on Paperless Models in Kerala



High Court conducted training for the State Law Officers, Central Government Counsels, PS/PA to

Judges, Advocate's Clerks and Advocates on "Paperless Courts module".

## Help Desk Counters For Litigants/Advocates At District Judiciary Complexes In Tamil Nadu And Puducherry



The Computer Committee of the Madras High Court procured 105 scanners and 105 HD Web cameras to facilitate e-Filing for Advocates and Litigants in 56 Court Complexes in the State of Tamil Nadu and the U.T. of Puducherry. . All the Principal District Judges, have been requested

to implement the Help Desk Counter in Court Complexes for the use of Advocates and Litigants towards e-Filing and accordingly 16 Help Desk Counters have been implemented in 6 Districts of Tamil Nadu viz., Dharmapuri, Erode, Kancheepuram, Namakkal, Theni and Vellore

## e-Committee Online Training Programme (Ect\_9\_2022) For Court Staff Of District Judiciary Conducted By TNSJA Crosses More Than 24k Views



As directed by the Hon'ble e-Committee Supreme Court of India, the Tamil Nadu State Judicial Academy (TNSJA), Chennai in coordination with the High Court of Madras had conducted Refresher Programme for Court Staff of District Judiciary (ECT\_9\_2022) on 07.08.2022 through YouTube Live Streaming on the link <https://youtu.be/1qil0ETMazE>.

The Judicial Officers (Master Trainers) have imparted training on the following topics viz., Important Menus under Case Information System (CIS), CIS for daily usage, Filing and Registration of cases in CIS, Report Generation in CIS and Norms Software. The programme has been viewed 24,085 times N as on 25.08.2022.

## MP Online e-Court Service inaugurated at the District Court in Sagar



MP Online e-Court Service has been initiated at District and Sessions Court, Sagar which will provide services for on-line fee payment (like Court Fees, Fine) E-filing, Certified

Copy etc. & services like Case status, Handling general queries, and free legal services shall be made available to the Litigants.

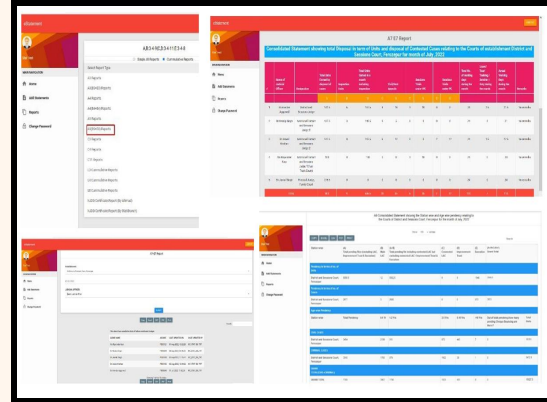
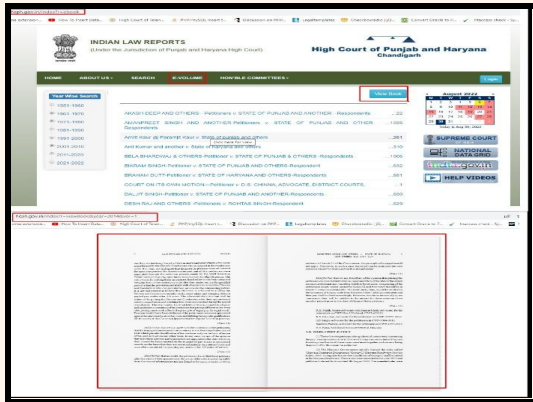
## Madhya Pradesh State Judicial Academy Conducts Training Programme For New Master Trainers (ECT\_3\_2022)



The Madhya Pradesh State Judicial Academy (MPSJA), Jabalpur had conducted the training programme on “**Computerisation Sensitization and Awareness Programme**” under e-courts project for **New Judicial**

**Master Trainer under ECT\_3\_2022 Programme** at Madhya Pradesh State Judicial Academy, Jabalpur. The said training programme was attended by 46 Judicial Officers.

## Encryption Mechanism To Prevent Data Scraping & e-Statement Tab Introduced By High Court Of Punjab And Haryana



A mechanism has been prepared to avoid Data Scraping by using encryption of URL on session basis. Viewing mechanism on the ILR website <https://hcph.gov.in/> has been changed. e-Statement Tab for family courts and other courts has been rolled out by the High Court of Punjab & Haryana. The e-Statement tab will provide a combination of states. For enabling the High Court to access the customized monthly statements data of District Courts in the States of Punjab, Haryana and UT Chandigarh; e-Statement Software has been developed, launched and is now

operational at 19 District and Sessions Divisions, and proposed to be implemented in a phased manner. This software has resulted in saving a huge amount of paper by providing immediate access to data and has also reduced the burden of the Court Staff.

### For example:

A9 Civil=B8 Civil + E8 Civil

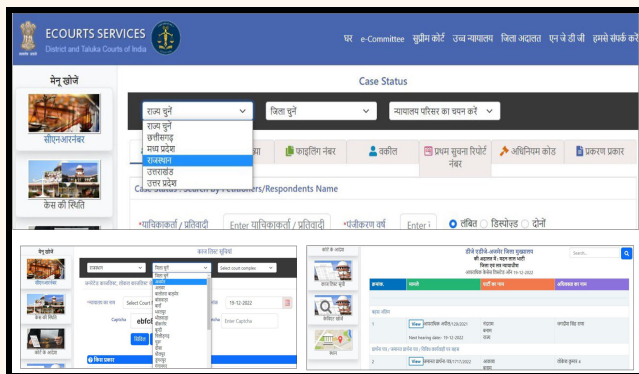
A9 Criminal=B8 Criminal + E8 Criminal

A7 Civil=B7 Civil + E7 Civil

A7 Criminal =B7 Criminal + E7 Criminal.



## CIS Bilingual Toggling Functional In Rajasthan On Pilot Basis



In the recent version of CIS 3.2, there is a feature of bilingual toggling system by which all case related data can be entered in local language. The user can very well switch over to the other language without logging out. Thus, this enhancement in CIS 3.0 has made the bilingual option more user friendly and time saving. Technical team of Rajasthan High Court with the help of Pune technical team working on CIS, has developed a patch to enable the bilingual toggling system. By using this bilingual toggling system, Causelist can be made available in the local language (Hindi). Case status will be

made available in hindi language so as to make it convenient for the advocates and litigants to understand. Simultaneously, it will also be replicated on eCourts Portal. Process/ summons can also be generated and made available in Hindi language to serve the parties concerned through NSTEP. A video tutorial of around 60 minutes has also been prepared to help the technical staff at District & Subordinate Courts to apply the process on every establishment of CIS. On pilot basis, bilingual toggling system has been applied at two District Headquarters i.e. Jaipur District and Sirohi. On successful accomplishment of the task on pilot Districts, it will be extended to all District & Subordinate Courts of Rajasthan.

## Statistics of Virtual Courts – 01.08.2022

Sr. No.	Virtual Court	Received	Proceedings Completed	Contested	Paid Challans	Fine Collected
1	Pune Traffic Department	6080	6056	16	471	93750
2	Maharashtra Transport Department	28767	12730	20	829	1935405
3	Madhya Pradesh Traffic Department	6	6	0	0	0
4	Tripura Traffic Department	21	17	0	0	0
5	Uttar Pradesh Traffic Department	4633225	3791345	9286	203660	122337025
6	Kerala Traffic Department	68347	40726	156	7929	4031141
7	Meghalaya Traffic Department	22	21	0	1	500
8	Karnataka Traffic Department	31644	31612	119	25468	180257160
9	Tamil Nadu Traffic Department	96876	91956	837	32404	261455020
10	Odisha Traffic Ctc-Bbsr Commissionerate	103101	97948	219	8175	7986001
11	Rajasthan Traffic Department	240	151	0	5	5800
12	Notice Branch Delhi Traffic Department	10253069	10144094	40600	996937	717478955
13	Kerala Transport Department	239490	180926	958	33657	42820051
14	Himachal Pradesh Traffic Department	11318	10192	11	287	1344753
15	Jammu Traffic Department	7962	7846	62	3329	1687590
16	Kashmir Traffic Department	120461	113838	1449	31371	16454743
17	Assam Traffic Department	57159	57042	293	15837	11080481
18	Chhattisgarh Traffic Department	81	80	0	31	64500
19	Virtual Court Delhi (Traffic)	3396823	3371512	91741	1402918	1479833582
20	Haryana Traffic Depart	8204	1553	12	144	127101
21	West Bengal Traffic Department	13	9	0	1	1
	<b>Total</b>	<b>19056829</b>	<b>17953604</b>	<b>145763</b>	<b>2762983</b>	<b>2848899809</b>

## Number Of Cases Dealt With (Virtual Hearings) On Video Conferencing In High Courts And District Courts During The Pandemic As On 31 August 2022

S.No.	High Court	High Court	District Court	Total
1	Allahabad	241283	3513836	3755119
2	Andhra Pradesh	380252	1411491	1791743
3	Bombay	36258	53829	90087
4	Calcutta	135032	78097	213129
5	Chhattisgarh	102983	34272	137255
6	Delhi	317729	3166349	3484078
7	Gauhati - Arunachal Pradesh	2291	8128	10419
8	Gauhati – Assam	224598	303763	528361
9	Gauhati - Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	648	1578
11	Gujarat	388928	191002	579930
12	Himachal Pradesh	183904	72489	256393
13	Jammu and Kashmir	256992	393569	650561
14	Jharkhand	218022	634610	852632
15	Karnataka	947652	116161	1063813
16	Kerala	157577	512906	670483
17	Madhya Pradesh	664985	747388	1412373
18	Madras	1424292	322643	1746935
19	Manipur	38695	15288	53983
20	Meghalaya	2309	19353	21662
21	Orissa	271876	231093	502969
22	Patna	254464	1952163	2206627
23	Punjab and Haryana	581047	789280	1370327
24	Rajasthan	227415	178033	405448
25	Sikkim	474	7761	8235
26	Telangana	299031	190327	489358
27	Tripura	10562	11438	22000
28	Uttarakhand	73686	41151	114837
	<b>Total</b>	<b>7447230</b>	<b>15010336</b>	<b>22457566</b>

## Status of implementation of Rules of Video Conferencing as of 31.08.2022

S.No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>23</b>	<b>24</b>
	<b>Not Implemented</b>	<b>5</b>	<b>4</b>

## Status of implementation of Rules of e-Filing as of 31.08.2022

S.No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati – Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>18</b>	<b>17</b>
	<b>Not Implemented</b>	<b>10</b>	<b>11</b>

## Status of implementation of e-Sewa Kendras as of 31.08.2022

S.No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	40
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	54
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	Yes	9
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	6
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	12
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	25
18	Madras	Yes	Yes	2
19	Manipur	Yes	No	0
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	110
22	Patna	Yes	Yes	6
23	Punjab and Haryana	Yes	Yes	98
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	1
	<b>Implemented</b>	<b>26</b>	<b>23</b>	<b>617</b>
	<b>Not Implemented</b>	<b>2</b>	<b>5</b>	<b>-</b>

## Status of Installation of Justice Clock in High Courts

S. No.	High Court	No of Items for which funds were released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	0
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	0
23	Punjab & Haryana	1	0
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	<b>Total</b>	<b>39</b>	<b>33</b>

## Status of implementation of e-Payments as of 31.08.2022

S.No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	No
10	Gauhati – Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	No	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>22</b>	<b>19</b>
	<b>Not Implemented</b>	<b>6</b>	<b>9</b>



## Status of implementation of ICJS as of 31.08.2022

S.No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	<b>Implemented</b>	<b>21</b>
	<b>Not Implemented</b>	<b>7</b>

## Status of eFiling in High Courts

S.No	High Court	eFiling no. Generated case
1	Patna	202300
2	Gujarat	46225
3	Punjab & Haryana	11912
4	Orissa	6705
5	Karnataka	5557
6	Rajasthan High Court, Jaipur Bench	5310
7	Andhra Pradesh	3731
8	High Court of Jammu & Kashmir, Jammu	3325
9	Principal Bench Bombay - Original side	2462
10	Karnataka, Kalaburagi Bench	2422
11	Rajasthan High Court, Jodhpur	2096
12	Principal Seat of Madras High Court	1888
13	Principal Bench Bombay - Appellate Side	1754
14	Sikkim	1469
15	Tripura	1431
16	Telangana	1271
17	Karnataka, Dharwad Bench	1241
18	Calcutta High Court, Appellate Side	912
19	High Court of Bombay - Aurangabad Bench	879
20	Himachal Pradesh	872
21	Calcutta High Court, Original Side	851
22	Jharkhand	411
23	Madurai Bench of Madras High Court	248
24	Chhattisgarh	197
25	Uttarakhand	173
26	High Court of Bombay - Nagpur Bench	60
27	Gauhati (Principal Seat)	27
28	High Court of Jammu & Kashmir, Srinagar	24
29	Kerala	4
30	Manipur	3
	<b>Total</b>	<b>305760</b>

## Status of eFiling in District Courts

S.No	State	eFiling no. Generated case
1	Delhi	322433
2	Tamil Nadu	39396
3	Karnataka	37805
4	Himachal Pradesh	35926
5	Kerala	6268
6	Maharashtra	5486
7	Rajasthan	2341
8	Haryana	1921
9	Sikkim	1681
10	Odisha	1431
11	Madhya Pradesh	1220
12	Punjab	460
13	Chhattisgarh	205
14	Jammu & Kashmir	84
15	Puducherry	34
16	Chandigarh	16
17	Dadra & Nagar Haveli	14
18	Assam	9
19	West Bengal	9
20	Goa	2
21	Daman & Diu	1
	<b>Total</b>	<b>456742</b>

## Training/Awareness Programme During August 2022

High Court/ Institutions	Month	Programme No.	Programme Details	Participants	Participants Views
Himachal Pradesh Judicial Academy	27.07.2022 & 03.08.2022	ECT_4_2022	ICT Awareness Programme on 'e-Filing and e-Court Services'	Advocate ,Advocate clerk	76
Himachal Pradesh Judicial Academy	13.07.2022 & 24.08.2022	ECT_5_2022	Programme for Court Managers & Admin Head of District Judiciary	Admin Head staff & Court Managers from every District	40
Rajasthan State Judicial Academy	25.07.2022 & 04.08.2022	ECT_13_2022	Computer Skill enhancement Programme- Level I & II	Judicial officers of District	5514
Delhi Judicial Academy	July & August, 2022	ECT_16_2022	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	657
Odisha Judicial Academy	06.08.2022 & 07.08.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	37
Uttarakhand Judicial & Legal Academy	06.08.2022	ECT_9_2022	Illrd Phase – Refresher programme for Court Staff	Staff of District Judiciary	273
Tamil Nadu State Judicial Academy	07.08.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	28166
Odisha Judicial Academy	07.08.2022	ECT_13_2022	Level I & II- Computer Skill enhancement Programme	Judicial Officers of District Judiciary	403
Kerala Judicial Academy	10.08.2022 & 20.08.2022	ECT_8_2022	Refresher programme for Court Staffs & N step Training	Admin head, Nazarat , Process servers	2321

Judicial Academy, Assam	11.08.2022 & 12.08.2022	ECT_12_2022	Level I & II- Computer Skill enhancement Programme	Advocate / Advocate clerk	1099
Meghalaya State Judicial Academy	16.08.2022	ECT_4_2022	Training Programme on Ecourts Project at District Level	Advocates / Advocate's Clerk	23
Uttarakhand Judicial & Legal Academy	20.08.2022	ECT_4_2022	Ist Phase – Training Program on ecourts project	Advocate ,Advocate clerk	34
Himachal Pradesh Judicial Academy	20.08.2022	ECT_13_2022	Level I & II-Computer Skill enhancement Programme	Judicial officers of District Judiciary	50
Bihar Judicial Academy	21.08.2022	ECT_15_2022	Refresher programme for Registry Staffs of High Courts	High Court Staffs	20
Tripura Judicial Academy	21.08.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	38
NJA	21.08.2022	P-1300	Master Trainer Programme for High Court Judges	High Court Justices	25
Tripura Judicial Academy	21.08.2022 & 27.08.2022	ECT_4_2022	Training Programme on Ecourts Project at District Level	Advocate ,Advocate clerk	110
Sikkim Judicial Academy	22.08.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/ District System Admin/ Officers	22
Meghalaya State Judicial Academy	23.08.2022	ECT_4_2022	Training Programme on Ecourts Project at District Level	Advocates / Advocate's Clerk	53

Telangana State Judicial Academy	27.08.2022	ECT_8_2022	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	350
West Bengal Judicial Academy	29.08.2022 31.08.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	3347
Delhi Judicial Academy	29.08.2022	ECT_4_2022	Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	27
Delhi Judicial Academy	31.08.2022 & 27.08.2022	ECT_7_2022	Training Programme on Ecourts Project at Taluk/Tehsil Level	Advocates / Advocate's Clerk	51
Rajasthan State Judicial Academy	31.08.2022	ECT_15_2022 & ECT_6_2022	Training Programme on Digitization & refresher programme at High Court level	High Court Staffs & High Court Digitization officials/Staffs/	162
Jammu & Kashmir Judicial Academy	23.09.2022, 21.05.2022 & 29.06.2022	ECT_4_2022	Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	1763
Judicial Academy, Assam	16.08.2022 - 30.08.2022, 15.09.2022	ECT_16_2022	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	302
<b>Total No. of Participants/Views for Training/Awareness Programme during August 2022</b>					<b>44963</b>

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